

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
Court No-II**

Item 25

CP(IB) No. 273/Chd/Hry/2022

Under Section 95, IBC 2016

In the matter of:

Central Bank of India

...Petitioner

Vs

Arvind Kumar Saraf

...Respondent

Present: Mr. Abhijeet, Proxy counsel for Mr. Raghav Kapoor, Advocate for the petitioner
Mr. Raghav Kakkar, Advocate for the respondent.

Proxy counsel for Central Bank of India is present and prayed for grant of time, as the matter is being amicably resolved. Let this matter be posted on 15.02.2024.

Sd/-
(Umesh Kumar Shukla)
Member (Technical)

Sd/-
(Dr. P.S.N Prasad)
Member (Judicial)

December 21, 2023
Mamta